

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-206
IB-149(ND)/2020

IN THE MATTER OF:

Gagan Randev

....APPLICANT

Vs.

Ramprastha Realty Pvt. Ltd.

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 13.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)


PRESENT:

For the Applicant : Mr. Zinnea Mehta, Advocate
For the Respondent :
For the Intervener :

ORDER

Counsel for the Financial Creditor is present. As seen from the order dated 13.01.2020 a prayer was made to amend cause title of the petition for correcting name of the Corporate Debtor. It is submitted by the Counsel for the Financial Creditor that for amending the cause title they are required to file the details of the Corporate Debtor obtained from master data. Form-2 needs to align the affidavit filed. Therefore, Registry is directed to allow the Financial Creditor to file the memo for amendment of the cause title along with the documents as mentioned.

List on 24.04.2020.



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)